

Lok Sabha constituency. I have drawn your attention towards it on many occasions. The facility of computerised ticketing is not available there. There is a great need of wide roads outside the station or non-availability of the same is causing many difficulties. There is scope for widening of the roads there. I have written many a time to railway administration in this regard but to no avail. So far they have taken no initiative due to which there is a lot of dirt on that narrow street which is causing many traffic problems. Please attach priority to this work and get it done soon.

I have to make many more submissions but due to the time constraint, I would say only that—

[English]

Whatever problems I have mentioned about my particular city, they all are burning problems. My only humble request to the Railway Minister as well as to the Finance Minister is that they should look into this matter with top priority and just see what they can do in the matter. I do not claim that everything should be done this year only. But somehow the work should be initiated, it should be started and the results should be shown to the people. Then only the people of Mumbai city will realise that Railway Board is giving some relief to them and that they are not running up and down for their bread and butter. You have to take into account this very serious problem. There is no question of doing something to the people of Mumbai only. It is a matter of the people of the whole country because people from all over the country enter this city. So, all the States of the country should take maximum care to see that adequate funds are provided to Mumbai city for this development.

MR. DEPUTY-SPEAKER : Prime Minister may please introduce the Ministers.

[Translation]

SRIMATI SUSHMA SWARAJ (South Delhi) : Mr. Speaker, Sir, I have a point of order. Sir, you are allowing the Prime Minister to introduce his ministerial colleagues to this House. I have no objection thereto since it is a good occasion to do so but if it is done in violation of the laid down rules then it is not proper. In this respect, I do not want to refer to the convention, rather I want to raise my point of order by quoting properly the laid down rules. You may read out the rules. It is mentioned in sub-rule 2 of Rule 31, that no other item except these included in the list of Business, can be taken up in the House. If the Prime Minister has obtained prior approval of the

Hon'ble Speaker in this regard then it is all right or else it is not proper because it has not been included in today's List of Business which you may see yourself... (Interruptions)

MR. DEPUTY-SPEAKER : You may sit down, I will see it. I have given my approval to him.

SHRIMATI SUSHMA SWARAJ : If you have allowed them he can introduce his Ministers to this House—otherwise this item is not included in today's agenda. Sub-rule of Rule 31 clearly prohibits that unless and until permitted by the speaker, no item beyond the list of business can be taken up in the House. Now since you have allowed, it is all right.

[English]

SHRI P.R. DASMUNSI (Hawrah) : This matter has been disposed of in the morning itself you made your reservation... (Interruptions)

SHRI NIRMAL KANTI CHATTERJEE (Dumdum) : Adam, probably you were not there in the morning.

1.45 hrs.

INTRODUCTION OF MINISTERS

[English]

THE PRIME MINISTER (SHRI I.K. GUJRAL) : Sir, with your permission, may I submit to this august House and introduce to you some of my colleagues who have joined the Government now?

Cabinet Ministers :

Shri M. Arunachalam—Minister of Labour

Shri P. Chidambaram—Minister of Finance

Shri S. Jaipal Reddy—Minister of Information and Broadcasting

Ministers of State :

Shri Mohd. Maqbool Dar—The Minister of State in the Ministry of Home Affairs.

Shri S.R. Balasubramoniyam—The Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Ministry of Parliamentary affairs.

Thank you, Sir.

SHRI P.R. DASMUNSI (Howrah) : We pay our special compliments to Shri S. Jaipal Reddy's induction in the Cabinet.

12.46 hrs.

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY GENERAL : Sir, I have to report the following message received from the Secretary General of Rajya Sabha

(i) "I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Monday, the 10th March, 1997 adopted the following motion in regard to the Committee on Public Accounts :

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate seven Members from Rajya Sabha to associate with the Committee on Public Accounts of the Lok Sabha for the term beginning on the 1st May, 1997 and ending on the 38th April, 1998 and do proceed to elect in such manner as the Chairman may direct, seven Members from among the Members of the House to serve on the said Committee."

2. I am further to inform the Lok Sabha that in pursuance of the above motion, the following Member of the Rajya Sabha have been duly elected to the said Committee :

1. Shri Ramdas Agarwal
2. Shri R.K. Kumar
3. Shri N. Giri Prasad
4. Shrimati Kamla Sinha
5. Shrimati Margaret Alva
6. Shri Surinder Kumar Singla
7. Shri Vayalar Ravi"

(ii) "I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Monday, the 10th March, 1997 adopted the following motion in regard to the Committee on the Public Undertakings :

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate seven Members from Rajya Sabha to associate with the Committee on Public Undertakings of the Lok Sabha for the term beginning on the 1st

May, 1997 and ending on the 38th April, 1998 and do proceed to elect in such manner as the Chairman may direct, seven Members from among the Members of the House to serve on the said Committee."

2. I am further to inform the Lok Sabha that in pursuance of the above motion, the following Members of the Rajya Sabha have been duly elected to the said Committee :

1. Shri Maheshwar Singh
2. Prof. Ram Kapse
3. Shri Dipankar Mukherjee
4. Shri Solipeta Ramachandra Reddy
5. Shri S.S. Ahluwalia
6. Shri Ajit P.K. Jogi
7. Shri V. Kishore Chandra S. Deo."

(iii) "I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Monday, the 10th March, 1997 adopted the following motion in regard to the Committee on the Welfare of Scheduled Castes and Scheduled Tribes :

"That this House resolves that the Rajya Sabha do join the Committee of both the Houses on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1st May, 1997 and ending on the 30th April, 1998, and do proceed to elect, in accordance with system of proportional representation by means of the single transferable vote, ten Members from among the Members of the House to serve on the said Committee."

2. I am further to inform the Lok Sabha that in pursuance of the above motion, the following Members of the Rajya Sabha have been duly elected to the said Committee :

1. Shri Radhakishan Malaviya
2. Shri Onward L. Nongtdu
3. Shri Jagir Singh Dard
4. Shri Ramachandran Pillai
5. Shri Satish Pradhan
6. Shri Ish Dutt Yadav
7. Shri Joyanta Roy
8. Shri Anil Kumar
9. Shri Ram Nath Kovind
10. Shri Jagannath Singh."